

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO.5 OF 2016
(Arising out of SLP(C)No.34192 of 2014)**

STATE OF UTTARAKHAND & ORS. ... APPELLANT(S)

VS.

SUMAN PAL ... RESPONDENT(S)

J U D G M E N T

ANIL R. DAVE, J.

1. Leave granted.
2. Heard the learned counsel and perused the record.
3. Upon perusal of the record, we find that reinstatement with 50% backwages would not be just. Therefore, we modify the impugned judgment to the effect that a lump-sum amount of Rs.2 lakhs (Rupees two lakhs only) be paid to the respondent, a daily wager, as he was not regularly appointed and he was relieved before several years.
4. *The afore-stated amount of Rs.2 lakhs shall be paid within three months from today and the respondent shall not have any further right.*

4. The impugned order is set aside and the appeal is disposed of as partly allowed. Pending application, if any, stands disposed of.

.....J.
[ANIL R. DAVE]

.....J.
[ADARSH KUMAR GOEL]

New Delhi;
4th January, 2016.



JUDGMENT